



S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 2803/2024

(Arising out of impugned final judgment and order dated 22-09-2023 in CRLA No. 91/2001 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

KAILASH

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

Date : 15-04-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Gaurav Agarwal, Sr. Adv. (N.P.)
Mr. Daleep Dhayani, Adv.
Mr. Abhishek Yadav, AOR
Mr. Saurabh Yadav, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Taking into consideration the period of incarceration, we are inclined to grant bail to the appellant during the pendency of the appeal.

Accordingly, the appellant is granted bail, subject to the conditions that may be imposed by the Trial Court.

(SWETA BALODI)
COURT MASTER (SH)

(POONAM VAID)
COURT MASTER (NSH)